

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 136
(IB)-1724(PB)/2018

IN THE MATTER OF:

M/s. Khanna Jewellers Pvt. Ltd. Applicant/petitioner
v.
M/s. Lifetime Infotech Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Kapil Rustagi, Adv.
For the Respondent -

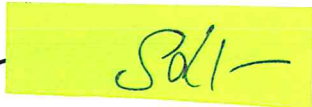
ORDER

Ld. Counsel for the corporate debtor states that a joint application shall be filed within two days as the matter has been settled between the parties.

List on 27.09.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)